

DIVISION BENCH  
COURT - II

**O-203**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/1180(KB)2020  
IA(I.B.C)/394(KB)2024, IA(I.B.C)/444(KB)2024,  
IA(I.B.C)/605(KB)2024, IA(I.B.C)/588(KB)2023,  
IA(I.B.C)/979(KB)2023,IA(I.B.C)/1689(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09<sup>TH</sup> MAY 2024**

IN THE MATTER OF	STATE BANK OF INDIA VS KAUSHIK GLOBAL LOGISTICS
UNDER SECTION	IBC UNDER SEC 7

**Appearance (via video conferencing/physically)**

Mr. Aakanksha Nehra, Adv.	]	For Respondents No. 1 -3 in IA 1551/ 2022 and IA 1552/ 2022 with Respondents No. 1 -3
Ms. Gunjan Nayyar, Advocate	]	For Respondent No.6 in IA 1551/2022
Ms. Vanshika Rana, Adv.	]	For R4, R5
Ms. Vanshika Ahlawat, Adv.	]	For Respondent No. 7 in IA- 1551 OF 2022
Mr. Adil Rashid, Adv.	]	For ED SPP
Mr. Ram Ratan Modi, Adv.	]	Erstwhile RR
Mr. Mohit Sharma, Adv.	]	For EPR
Mr. Rachit Lakhmani	]	For EPR
Mr. Siddhant Makkar, Adv.	]	For EPR
Mr. Guno Dhar Saha(VBI) AGM		
Mrs. Ishita Das	]	Dhanlaxmi Bank B.M.
Ms. Urmila Chakraborty, Adv.	]	For Liquidator
Mr. Yash Dalmia, Adv.		
Ms. Arani Guha, Adv.		
Mr. Swarup Ghosh, Liquidator		

## **ORDER**

1. Ld. Counsel for the parties present.
2. **IA(I.B.C)/394(KB)2024**
  - a) The erstwhile Resolution Professional Mr. Ram Ratan Modi assured that if the Liquidator visit the office of the Erstwhile Resolution Professional, he will hand over all the data.
  - b) The Liquidator shall also provide the requisition in terms of the documents required in the liquidation proceeding by the Resolution Professional when the liquidator visit the said office. Let the same be shared by today i.e. 09.05.2024.
3. Post this matter on **24.06.2024**.

**D. Arvind**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**